

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
STARRED QUESTION NO. 63  
TO BE ANSWERED ON 08.02.2024**

**MIGRANT WORKERS AND E-SHRAM PORTAL**

**63. SHRI SAMIRUL ISLAM:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) State-wise details of total number of registered workers under e-Shram Portal and total number of workers whose data has been verified by State Governments;**
- (b) total number of verified workers who are identified as migrants among the total verified registered workers on e-Shram Portal, State-wise;**
- (c) total number of registered e-Shram workers/families who have received benefits/ex- gratia compensation under Pradhan Mantri Suraksha Bima Yojana (PMSBY), year-wise and State-wise; and**
- (d) whether Ministry has formulated any policy on internal migration, if so, key features of the policy and specific time by when it would be launched?**

**ANSWER**

**MINISTER OF LABOUR AND EMPLOYMENT  
(SHRI BHUPENDER YADAV)**

**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERED TO IN REPLY TO PART (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 63\* FOR 08.02.2024 REGARDING “MIGRANT WORKERS AND E-SHRAM PORTAL” RASIED BY SHRI SAMIRUL ISLAM.**

**(a) to (d): The Ministry of Labour & Employment launched e-Shram portal (eshram.gov.in) on 26.08.2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) verified and seeded with Aadhaar. As on 31.01.2024, over 29.35 crore unorganised workers have registered on e-Shram portal. State-wise number of unorganized workers registered on e-Shram portal is annexed.**

**Standard Operating Procedure (SOP) for sharing of e-Shram data with State/UTs were issued on 20.10.2022. As per SOP, the State/UTs have been asked to verify the self-declared data of e-Shram registrants before giving any scheme benefit to them. All 36 State/UTs have joined on Data Sharing Portal for sharing e-Shram data with them.**

**The guidelines to process accidental death/disability claims on e-Shram through ex-gratia, in line with Pradhan Mantri Suraksha Bima Yojana (PMSBY), were issued on 24.08.2023. As per the guidelines, unorganised workers registered on e-Shram between the period from 26.08.2021 and 31.03.2022 and those who met with an accident during the aforesaid period shall be entitled for Rupees Two lakh in case of accidental death or total irrecoverable disability and Rupees One lakh in case of partial irrecoverable disability. As on 31.01.2024, 239 claims have been approved by District Magistrate of States/ UTs out of which, sanction for payment against 114 claims has been released.**

**In order to safeguard the interest of the Migrant workers, the Parliament has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 which, inter alia, provides for registration of certain establishments employing Inter-State Migrant Workers, licensing of contractors etc. Workers employed with such establishment are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.**

**Further, matter of migrant workers is regularly discussed on various forums with the States/UTs from time to time. Accordingly, Ministry issues guidelines/SOP/advisory for the welfare of migrant workers. Recently, Ministry has issued amendment/ addendum in respect of Social Security Benefits to be given to Building and Other Constriction (BOC) Workers in the States/UTs for mapping of BOC workers with Universal Account Number (UAN) of e-Shram so that portability of benefits is ensured to them in case of their migration from one state to another. The advisory also states that in the event of BOC workers being migrant workers, the State Welfare Boards of destination States and source States shall coordinate with each other and relevant authorities for portability of benefits and addressing issues relating to migrant workers.**

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**ANNEXURE**

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 63\* FOR 08.02.2024 REGARDING “MIGRANT WORKERS AND E-SHRAM PORTAL” RAISED BY SHRI SAMIRUL ISLAM.

State-wise number of unorganised workers registered on e-Shram portal, as on 31.01.2024 -

<b>S. No.</b>	<b>State</b>	<b>Total Registrations</b>
1.	Andaman & Nicobar Islands	30,760
2.	Andhra Pradesh	80,54,908
3.	Arunachal Pradesh	1,45,544
4.	Assam	71,30,768
5.	Bihar	2,90,06,881
6.	Chandigarh	1,77,914
7.	Chhattisgarh	84,00,147
8.	Delhi	33,39,123
9.	Goa	66,778
10.	Gujarat	1,15,29,761
11.	Haryana	52,94,824
12.	Himachal Pradesh	19,54,389
13.	Jammu & Kashmir	34,35,986
14.	Jharkhand	92,97,840
15.	Karnataka	79,90,074
16.	Kerala	59,46,202
17.	Ladakh	31,932
18.	Lakshadweep	2,516
19.	Madhya Pradesh	1,74,48,508
20.	Maharashtra	1,41,70,654
21.	Manipur	4,32,085
22.	Meghalaya	3,09,603
23.	Mizoram	63,283
24.	Nagaland	2,21,017
25.	Odisha	1,33,72,127
26.	Puducherry	1,83,572
27.	Punjab	55,88,321
28.	Rajasthan	1,35,13,657
29.	Sikkim	37,728
30.	Tamil Nadu	85,58,391
31.	Telangana	43,19,168
32.	The Dadra & Nagar Haveli and Daman & Diu	73,548
33.	Tripura	8,65,763
34.	Uttar Pradesh	8,33,49,947
35.	Uttarakhand	30,06,609
36.	West Bengal	2,62,01,520
<b>Total</b>		<b>29,35,51,848</b>

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